

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102

IB-578/ND/2021,
New IA/3853/2022

IN THE MATTER OF:

Dalmia Polymers LLP

Vs.

Techno Auto Components (India) Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 16.08.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. U.K. Singhal, Adv. Archit Singhal
For the Respondent :

ORDER

IB-578/ND/2021 & IA/5853/2022:

This is an application for withdrawal of Section 9 application filed under Rule 8 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 bearing CP (IB) No. 578/ND/2021.

We have heard the submissions made by Ld. Counsel for Operational Creditor. Ld. Counsel for Operational Creditor submitted that the parties have amicably resolved the matter and also executed a Settlement Agreement dated 05.05.2022. Since the parties have amicably resolved the matter and intend to withdraw the main petition bearing CP (IB) No. 578/ND/2021, the IA/5853/2022 is allowed and the main petition IB-578/ND/2021 is **dismissed as withdrawn.**

The connected case papers and folders may be consigned to the record room.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Md Saddam

Sd/-
(P.S.N. PRASAD)
MEMBER (J)